

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/53/2016  
NAME OF THE PETITIONER(S) : V.P. Abdul Kareem  
NAME OF THE RESPONDENT(S) : Glosoft Technologies Private Limited & 2 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	K. Gnantham Kumar Athiban Vijay A.K	Counsel for P	
2	ROHAN RATASEKARAN Rajagopal & Raghuraman Advocates	Counsel for R1 - R3	

**ORDER**

Counsel for both the parties present. Counsel for respondent has produced one judgement passed by the Civil Court, a copy of which has been given to counsel for petitioner wherein some substantial issues have been decided against the plaintiff No. 2, who stands as petitioner in the present CP. Counsel for the respondents is seeking time to place another judgement passed by the Civil Court. He is directed to file an affidavit and the documents to be placed on record by serving a copy to the other side. In the meantime, the counsel for petitioner has drawn our attention towards CA1/2015 with respect to which the respondents have not filed a counter. Counsel for respondents is directed to file counter in CA1/2015 and any other CAs which requires to be responded. Both the counsels are directed to assist the Bench in relation to the CAs which by lapse of time has become ineffective and their utility is lost. Put up for final hearing on **10.11.2016 at 10.30 A.M.**

  
(Ch. Mohd. Sharief Tariq)  
Member (Judicial)

  
(K Anantha Padmanabha Swamy)  
Member (Judicial)